

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No. 102/2016
O.A. No. 2647/2014

New Delhi, this the 23rd day of May, 2016

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Sushma Narula,
Aged about .. years
W/o Shri Ashok Narula
R/o House No.282, Indira Vihar
Near Mukherjee Nagar,
Delhi-110009. .. Review Applicant

(By Advocate : Shri Sidharth Joshi)

Versus

1. Government of N.C.T. Delhi
Health and Family Welfare Department
9th Floor, Delhi Secretariat.
2. Directorate of Health Services
F-17, Karkardooma, Delhi.
3. A.C.P. Cell
Government of N.C.T. Delhi,
Health and Family Welfare Department
5th Floor, Delhi Secretariat, Delhi.
4. Preventive & Social Medicine Department
Maulana Azad Medical College
New Delhi.
5. Lok Nayak Jai Prakash Hospital (LNJP)
Jawahar Lal Nehru Marg,
Near Delhi Gate,
New Delhi-110002. .. Respondents

ORDER (IN CIRCULATION)

By Mr. P.K. Basu

This Review Application has been filed against the order dated 15.03.2016 passed by us in O.A. No.2647/2014.

2. We have gone through the contents of the review application and are of the clear opinion that this is an attempt to re-argue the matter and the applicant has failed to point out any error apparent on the face of the record or any ground on which the review application may be admitted in the light of the judgments of the Hon'ble Supreme Court in the case of **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamal Sengupta and another**, (2008) 2 SCC (L&S) 735.

3. We, therefore, hold that this review application is not maintainable and is dismissed in circulation. No costs.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti/